

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-671(PB)/2023

IN THE MATTER OF:

Sangrur Autos Private Limited

... Applicant/Petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vishisht, Advocate

For the Respondent :

ORDER

Ld. Counsel Mr. Vishisht for the Corporate Applicant appeared through VC and submitted that in terms of the order dated 09.04.2024, he has rectified the defects and filed fresh Form 5. However, the same is pending scrutiny before the Registry.

Ld. Counsel is directed to get in touch with the Registry and get it cleared from the Registry and place it before this Bench.

At his request, list the matter **on 15.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)